

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 291/680/2015

DATE OF ORDER: 13.11.2018

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Ved Prakash Meena S/o Angad Ram Meena, aged about 48 years, R/o B-25, Mother Teresa Nagar, Jawahar Circle, Jaipur. The applicant is working on the post of Chief Loco Inspector, under Senior DME (P), North Western Railway, Jaipur.

....Applicant
Mr. Ashok Bansal, counsel for applicant.

VERSUS

1. Union of India through General Manager (Personnel), Headquarters North Western Railway, Jaipur.
2. Divisional Railway Manager (Personnel), North Western Railway, Jaipur.

....Respondents
Mr. Anupam Agarwal, counsel for respondents.

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

The present Original Application has been filed by the applicant seeking the following reliefs:

"It is, therefore, prayed that in view of the facts and grounds mentioned above, the entire record pertaining to the present matter may be called for and after perusal of the record, the impugned order dated 22.10.2014 may kindly be quashed and set aside. The respondents may further be directed to allow the benefit of stepping up of pay as claimed by the applicant in his representation. The respondents may be directed to further fix the salary of the applicant in proper pay scale after giving benefit of stepping up with the said Vijay Kumar Nanda with all consequential benefits.

That the respondents may further be directed to pay all arrears and interest after giving benefit of stepping up.

Any other relief which this Hon'ble Tribunal may deem fit in favour of the applicant."

2. At the very outset, Mr. Anupam Agarwal, learned counsel for the respondents states that during pendency of the Original Application, Ministry of Finance has issued an Office Memorandum dated 28/09/2018, which has been adopted mutatis mutandis by the Railways through R.B.E. No. 158/2018 dated 12/10/2018 and the same mitigates the demand raised by the applicant here-in. Learned counsel further states that in view of R.B.E. No. 158/2018, Original Application has become infructuous and the same can be disposed of accordingly.

3. A copy of the R.B.E. No. 158/2018 dated 12/10/2018 and a copy of the O.M. dated 28/09/2018 as produced by learned counsel for the respondents are taken on record.

4. On the other hand, learned counsel for the applicant states that though R.B.E. No. 158/2018 mitigates the demand of the applicant but the exercise with regard to pay fixation has not been undertaken by the respondents pursuant to said R.B.E.

5. In view of the above, we deem it appropriate to dispose of the Original Application by issuance of a direction to respondents to undertake the exercise of the applicant's pay fixation in terms of R.B.E. No. 158/2018 within a period of two months from today.

6. Ordered accordingly. No order as to costs.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**